

**B. LEGISLATIVE DEPARTMENT
(VIDHAYEE VIBHAG)**

1. The drafting of Bills, including the business of the Draftsmen in Select Committees, drafting and promulgation of Ordinances and Regulations; enactment of State Acts as President's Acts whenever required; scrutiny of statutory Rules and Orders (except notifications under clause (a) of section 3, section 3A and section 3D, of the National Highways Act, 1956 (48 of 1956).
2. Constitution Orders; notifications for bringing into force Constitution (Amendment) Acts.
3. (a) Publication of Central Acts, Ordinances and Regulations;
(b) Publication of authorized translations in Hindi of Central Acts, Ordinances, Orders, Rules, Regulations and bye-laws referred to in section 5(1) of the Official Languages Act, 1963 (19 of 1963).
4. Compilation and publication of unrepealed Central Acts, Ordinances and Regulations of general statutory Rules and Orders, and other similar publications.
5. Elections to Parliament, to the Legislatures of States, to the Offices of the President and Vice-President; and the Election Commission.
6. Preparation and publication of standard legal terminology for use, as far as possible, in all official languages.
7. Preparation of authoritative texts in Hindi of all Central Acts and of Ordinances promulgated and Regulations made by the President and of all rules, regulations and orders made by the Central Government under such Acts, Ordinances and Regulations.
8. Making arrangements for the translation into official languages of the States of Central Acts and of Ordinances promulgated and Regulations made by the President and for the translation of all State Acts and Ordinances into Hindi if the texts of such Acts or Ordinances are in a language other than Hindi.
9. Publication of law books and law journals in Hindi.
The following subjects, which fall within List III of the Seventh Schedule to the Constitution of India (as regards Legislation only):-
10. Marriage and divorce; infants and minors; adoption, wills; intestate and succession; joint family and partition.

11. Transfer of property other than agricultural land (excluding benami transactions, registration of deeds and documents).
12. Contracts, but not including those relating to agricultural land.
13. Actionable wrongs.
14. Bankruptcy and insolvency.
15. Trusts and trustees, Administrators, General and Official Trustees.
16. Evidence and oaths.
17. Civil Procedure including Limitation and Arbitration.
18. Charitable and religious endowments and religious institutions.